GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:825 ANSWERED ON:24.07.2015 Violation of Norms by TV Channels Chinnaraj Shri Gopalakrishnan;Rao Shri Rayapati Sambasiva

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government/Indian Broadcasters Association (IBA) has received complaint against a number of TV channels found violating programme code and norms;
- (b) if so, the details thereof during each of last three years, channel-wise and the details of the norms which have been violated by these channels along with action taken by the Government thereon, channel-wise; and
- (c) the steps taken/proposed to be taken for strictly follow up the programmes code and norms prescribed by the Government/?

Answer

MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING [COL RAJYAVARDHAN RATHORE (Retd.)]

- (a): Content telecast on private satellite TV channels is regulated in accordance with the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. There is no provision of pre-censorship of the content telecast on such TV channels. However, all programmes telecast on such TV channels are required to adhere to the Programme Code prescribed under the said Act and the Rules famed thereunder. The said code contain a whole range of parameters to regulate programmes on TV channels. Action is taken whenever violation of the Codes is brought to the notice of the Ministry
- (b): The details of action taken against TV channels for telecasting programmes in violation of the Programme Code during the last three years and the current year is annexed at Annexure.
- (c): The existing provisions contained in the Programmes Code are considered adequate to regulate the content on TV channels.
